NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 81(ND)15 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY: M/s. Mrs. Shalini Dixit V/s. M/s. Shree Sai Aeronautics Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1 SAPNA HAUSHIK Intern Shalini Dirit Sapris

2. G.K. Sharme Clerk. Sai Aeronotics. Tolder

ORDER

Learned counsel for the petitioner is present. The respondent is present in person. What comes to the fore from the perusal of the order dated 1.09.2016 of this Tribunal is that although the learned counsel for the petitioner was given two weeks' time as last chance to file the rejoinder, yet she has failed to do the needful within the period stipulated in the order. Therefore, her right to file the rejoinder is closed.

List on 21.10.2016 for arguments.

(R.Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)

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